

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 13

IA 1570/2024 (NEW IA) in C.P. (IB)/941(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES: **MANOHAR SALES AGENCY VS DEVANG
A MEHTA**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016 & Application
under any other provisions- IBC

ORDER

IA 1570/2024 (NEW IA) in C.P. (IB)/941(MB)2022

- 1) Mr. Nithish Bangera, Ld. Counsel for the Applicant, Resolution Professional is present.
- 2) The present Interlocutory Application has been filed by the Resolution Professional and the limited prayer in the present Application is for placing on record Report filed by the Applicant herein.
- 3) The said Report filed by the Resolution Professional is taken on record. Resolution Professional is hereby directed to serve a copy of the said Report upon the Financial Creditor and the Respondent, Personal Guarantor, forthwith.

- 4) Resolution Professional shall intimate the next date of hearing of the Company Petition to the Financial Creditor and the Respondent, Personal Guarantor.
- 5) With the aforesaid observation and direction, the Interlocutory Application bearing IA No. 1570 of 2024, is disposed of as Allowed.

C.P. (IB)/941(MB)2022

- 1) Needless to say, Respondent/Personal Guarantor shall file and place on record Affidavit in Reply to the Report filed by the Resolution Professional well before the adjourned date thereby serving a copy to the other side well in advance.
- 2) Stand over to 16.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare